

Crl. Misc. (B) Case No. 469/2020

ORDER

30-09-2020

Up-to-date CD of Duliajan PS Case No. 325/2020 under Sections 379/411 IPC read with Section 3(2)(B) of PDPP Act read with Section 23(1) of Petroleum Act was called for vide order dtd. 15-09-2020 and the interim bail granted to the accused petitioner Smt. Rajashree Borgohain vide order dtd. 31-08-2020 was extended till today.

Learned Advocate for the accused petitioner has filed petition No. 1207/2020 stating that the accused petitioner has appeared before the IO and submitted the copy of the interim pre-arrest bail order and also deposited the registration certificates of Maruti Alto car bearing registration No. AS-06-Z-8284 and Maruti Van bearing registration No. AS-23-U-3179, but CD do not reflect as such.

Learned Advocate Mr. MP Todi submitted that the accused petitioner appeared before the IO and subsequently approached the Court for grant of jimma of her two vehicles and accordingly, the same being allowed. She again appeared before the IO to take back the jimma of her vehicles. She cooperated with the IO.

It is also submitted that the husband of the accused petitioner is the named accused in this case and she is nowhere involved with the alleged offence. She is having two minor children and a widow mother-in-law to look after. The prayer is made to make the interim order absolute.

This bail was registered on the basis of the FIR dtd. 30-07-2020 of ASI Bhabani Sonowal against the three accused namely Sri Jintu Gogoi @ Hunmoni, Sri Nilamoni Gogoi and Sri Santanu Borgohain. The accused petitioner Smt. Rajashree Borgohain is the wife of named accused Sri Santanu Borgohain and two vehicles out of ten mentioned in the FIR are registered in the name of the accused petitioner for which she apprehends arrest and approached the Court for

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anticipatory bail.

Considering the matter in its entirety and the IO having sufficient time for investigation as against the accused petitioner regarding her involvement in the alleged offence, if any, and no objection having been raised and further, two vehicles seized in this case already given in jimma of the accused petitioner, there appears no impediment for making absolute the interim bail absolute so granted to the accused petitioner. Hence, the interim bail granted vide order dtd. 31-08-2020 is hereby made absolute.

Misc. case stands disposed off.

Let a copy of this order be released as certified to be true copy under the signature of the Bench Assistant.

Sessions Judge,
Dibrugarh